

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

3. I.A. 3524/2024

In

C.P. (IB)/ 1808(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **09.07.2024**

NAME OF THE PARTIES: Jalgaon Janata Sahakari Bank Limited

V/s

Desimran Cartons Private Limited

**Appearance**

For Liquidator : Prakhar Tandon i/b Agam H Maloo

For Respondent :

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 3524/2024-** This application has been filed by the Liquidator seeking extension of liquidation period by a period of 6 months from 28<sup>th</sup> June 2024 till 28<sup>th</sup> December, 2024. The main ground for seeking extension is that IAs 2012 of 2022 and 672 of 2023 relating to the possession of the immovable property of the Corporate Debtor has been heard and Reserve for Orders and the liquidation of the assets of the Corporate Debtor is subject to the outcome of the above IAs. The liquidation is delayed due to this IA. Once the outcome of the IAs is known, liquidation would be proceeded accordingly.

Accordingly, we are inclined to grant the 5 months extension with effect from 28.06.2024. I.A. is **allowed** in the above terms and **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Saharukh---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)